12 hrs.

PAPERS LAID ON THE TABLE

Review on and Report of Madras Refineries Ltd., Madras, 1982-83, of National Projects Construction Corporation Ltd., New Delhi for 1982-83 and of Biecco Lawrie Ltd., Calcutta for 1982-83.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1982-83.
 - (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7436/83]
- (b) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed In Library, See No. LT-7437/83]
- (c) (i) Review by the Government on the working of the Biecco

Lawrie Limited, Calcutta, for the year 1982-83.

(ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7438/83]

Notifications under Representations of the People Act and Report of and Review on Central Wakf Council, New Delhi for 1982-83.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): I beg to lay on the Table —

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of the People Act, 950:—
 - (i) The Delimitation of Council Constituencies (Madras) Amendment Order, 1983 published in Notification No. G.S.R. 437 (E) in Gazette of India dated the 21st May, 1983.
 - (ii) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1983 published in Notification No. G.S.R. 468(E) in Gazette of India dated the 7th June, 1983.
 - (iii) The Delimitation of Council Constituencies (Bombay)
 Ammendment Order, 1983
 published in Notification No.
 S.O. 517(E) in Gazette of India dated the 22nd July,
 1983.

- (iv) The Delimitation of Council Constituencies (Uttar Pradesh Amendment Order, 1983 Published in Notification No. S.O.524(E) in Gazette of India dated the 25th July. 1983.
- (v) The Delimitation of Council Constituencies (Mysore) Amendment Order, 1983 published in Notification No. S.O. 528(E) in Gazette of India dated the 28th July, 1983. [Placed in Library. S. e No. LT-7439/83]
- (2) (i) A copy of the Annual Report
 (Hindi and English versions)
 of the Central Wakf Council,
 New Delhi, for the year
 1982-83 along with Audited
 Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council, New Delhi, for the year 1982-83. [Placed in Library, See No. LT-7440/83]

Notification under Essential Commodities, Act, Review on and Report of Madras Fertilizers Ltd., Madras for 1982-83, etc.

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): I beg to lay on the Table—

- A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of sections of the Essential Commodities Act, 1955:—
 - (i) The Drugs (Prices Control)
 Fourth Amendment) Order,
 1983 published in Notification No. S.O. 599(E) in
 Gazette of India dated the
 19th August, 1983.

- (ii) The Drugs (Prices Control) (Fifth Amendment Order, 1983 published in Notification No. S.O. 606 (E) in Gazette of India dated the 23rd August, 1983.
- (iii) The Drugs (Prices Control) (Sixth Amendment) Order, 1983 published in Notification No. S.O. 893 (E) in Gazette of India dated the 6th December: 1983. [Placed in Library See No. LT-7441/ 83]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1982-83
 - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1282-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7442/83]
- (b) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1982-83.
 - (ii) Annual Report of the National Fertilizers Limited-New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7443/83]